

W.P.(C) No. 7469 of 2017

Misc. Case No.15597 of 2017 & I.A. Nos.7429 of 2019,
I.A. No.10601 of 2019 & I.A. No.10602 of 2019

42. 05.08.2019

These applications have been filed by the interveners separately.

Having heard learned counsel for the parties and considering the materials available on record, we are satisfied that the prayer made in these applications deserves to be allowed and it is accordingly allowed.

Let the interveners be added as opposite parties to this writ proceeding. Accordingly, all the I.As stand disposed of.

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(K.S. Jhaveri)
Chief Justice

.....
(K.R. Mohapatra)
Judge

W.P.(C) No. 7469 of 2017

43. 05.08.2019

Learned Additional Government Advocate will put report by the next date of hearing.

The matter to come up on 16.09.2019.

It is made clear that it will be open for the interveners to approach the Committee and the Committee will pass appropriate order on their applications.

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(K.S. Jhaveri)
Chief Justice

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(K.R. Mohapatra)
Judge